cotton exports to stabilise the domestic market and ensure remunerative prices for planters;

Papers laid

(b) if so, whether any concrete proposals and formula have been worked out; and

(c) if so, the details thereof and by when the final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) 'Cotton exports' is a subject allocated to Ministry of Textiles which is not contemplating decontrol of cotton exports.

(b) and (c) Do not arise.

12.00 Noon

REPORT OF THE DEPARTMENT RE-LATED PARLIAMENTARY STANDING COMMITTEE ON COMMERCE

SHRI 1NDER KUMAR GUJRAL (Bihar): Madam. I present the Second Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Commerce on the Rubber (Amendment) Bill, 1992.

REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE COPY-RIGHT (SECOND AMENDMENT) BILL, 1992

SYED SIBTEY RAZI (Uttar Pradesh): Madam, I lay on the Table a copy (in English and Hindi) of the Report of the Joint Committee of the Houses on the Bill further to amend the Copyright Act, 1957.

EVIDENCE TENDERED BEFORE THE IOINT COMMITTEE OF THE HOUSES ON THE COPYRIGHT (SECOND AMENDMENT) BILL, 1992

SYED SIBTEY RAZI (Uttar Pradesh): Madam, I lay on the Table the record of evidence tendered before the Joint Committee of the Houses on the Bill further to amend the Copyright Act, 1957.

PAPERS LAID ON THE TABLE

on the Table

- I. Statement of Accounts of the Rajasthan Stale Electricity Board (1991-92) and related papers.
- II. Financial Statement of the Rajasthan State Electricity Board (1992-93 and 1993-94) and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): Madam, I lay on the Table—

- I. (1) A copy each (in English and Hindi) of the following papers, under subsection (5) of section 69 of the Electricity (Supply) Act, 1948 read with sub-clause (iv) of clause (c) of the Proclamation dated the 15th December, 1992, issued by the President in relation to the State of Rajasthan : —
 - (i) Annual Statement of Accounts of the Rajasthan State Electricity Board for the year 1991-92 and the Audit Report thereon.
 - (ii) Statement of objects and reasons for laying the Annual Accounts.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4374/93]

- II. (1) A copy each (in English and Hindi) of the following papers under subsection (3) of section 61 of the Electricity (Supply) Act, 1948 read with sub-clause (iv) of clause (c) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the State of Rajasthan : —
 - (i) Annual Financial Statement [incorporating 1992-93 Revised Budget Estimates and 1993-94 (Budget Estimates)] of the Rajasthan State Electricity Board.
 - (ii) Statement of objects and reasons for laying the Financial Statement.